

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'D' BENCH, MUMBAI**

**[Coram: Justice P. P. Bhatt (President)
And Pramod Kumar (Vice President)]**

ITA No. 6350/Mum/2018
Assessment Year: 2012-13

Deepak N. Bhatt (M/s. Ascent Machineries) **Appellant**
*B/13/8, Mitha Nagar, M.G Road,
Goregaon West, Mumbai 400104
[PAN: AESPB0227Q]*

Vs.

Income Tax Officer- 31(1)(4)
Mumbai. **Respondent**

Appearances:

None for the appellant

Bharat Andhale *for the respondent*

Date of concluding the hearing: : December 22nd, 2020

Date of pronouncement : December 22nd, 2020

O R D E R

Per Bench :

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.

2. Learned Departmental Representative does not oppose the prayer so made by the assessee.

3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 22nd day of December 2020.

Sd/-
Justice P. P. Bhatt
(President)

Sd-/
Pramod Kumar
(Vice President)

Mumbai, dated the 22nd day of December, 2020

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai